

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 208/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 16.5.2019 passed in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondents : MSEDCL & DNH Power Distribution Corporation Limited

Date of hearing : **29.10.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMRWEL  
Shri Girik Bhalla, Advocate, GMRWEL  
Ms Swapna Seshadri, Advocate, DNH

**Record of Proceedings**

The learned counsel for the Petitioner sought adjournment of the hearing on the ground that the Respondent DNH has filed an appeal before APTEL. Accordingly, the matter was adjourned.

2. Petition shall be listed in due course for which separate notices will be issued to the parties.

**By order of the Commission**

**Sd/-  
(B.Sreekumar)  
Deputy Chief (Law)**

